

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 149 of 2019

IN THE MATTER OF:

Tanya Bhatnagar

...Appellant

Versus

**Mohamed Hesham Amin
Basha Mashaal & Anr.**

...Respondents

Present:

For Appellant : **Mr. Deepender Hooda and Mr. C.P. Malik, Advocates**

For 1st Respondent: **Miss Komal Mundhra, Advocate**
 Mr. Susheel Sharma, Advocate for Creditors
 Mr. Sameer Rastogi, Advocate for Intervener

O R D E R

03.07.2019 The matter cannot be settled as the appellant is not ready to pay the fee of the 'Resolution Professional' or the 'Corporate Insolvency Resolution Cost'. Therefore, we intend to hear the case on merit.

Post the case 'for Admission (After Notice)' on **29th July, 2019** as 2nd case.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc